

[English]

MFN Status to Israel

3588. SHRI CHITTA BASU : Will the Minister of COMMERCE be pleased to state:

(a) whether there is any proposal under consideration of the Government for bestowing MFN status to Israel; and

(b) if so, the details thereof and rationale for bestowing such status?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) and (b). Trade with Israel has been normalised subject to prevailing regulations about interaction generally with foreign countries. India and Israel are contracting parties to the General Agreement on Trade and Trade (GATT). Contracting Parties to the GATT have the obligation to accord MFN status to each other.

[Translation]

Loan to Uttar Pradesh Government

3589. DR. G.L. KANAUIA: Will the Minister of FINANCE be pleased to state:

(a) the amount of loan assistance sanctioned by the Union Government to the Uttar Pradesh Government during each of the last three years;

(b) the details of the construction works programmes started/implemented with this assistance during this period; and

(c) the names of the places where these construction works programmes are being started/implemented during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) The

amount of loan assistance provided to the Government of Uttar Pradesh during each of the last three years under normal Central assistance, additional General assistance for externally aided projects and the Hill Areas Development Programmes are as under:-

Year	(Rs. in crores)
1990-91	902.58
1991-92	1340.43
1992-93	1343.47

(b) and (c). Assistance to States for financing their Annual Plan outlays and other Area Programmes are provided as Block Loan and Block Grants and are not related to any particular works programmes.

Right Issue Scheme of UTI

3590. SHRI VISHWANATH SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether there has been any commercial irregularity in the Unit 64 Right Issue Scheme of Unit Trust of India;

(b) if so, the details thereof;

(c) whether any restriction has been imposed on the facility given to Unit holders for transfer of their right to any other persons and

(d) if so, the extent of loss directly suffered by the Unit holders as a result of it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) The Unit Trust of India has reported that there has been no commercial irregularity in respect of the rights offered made under the Unit Scheme 1964.

(b) Does not arise.

(c) The facility of renunciation of rights in favour of a third party has not been offered to unit holders, as units issued under the Unit Scheme 1964 are not comparable